

**BEFORE THE NATIONAL GREEN TRIBUNAL, WEST  
ZONE BENCH, AT PUNE.**

**I.A. 133/2025**

**IN**

**Appeal No. 80/2025**

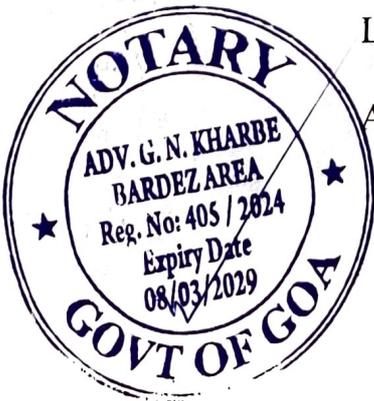
Mrs. Viola Lawrence  
alias Viola P. Lawrence,  
Through Power of Attoney  
Mr. Godfrey E Dlima ... Appellant

V/s

Goa Coastal Managing Zone Management,  
Authority, Through its Member Secretary,  
And ors ... Respondents

**ADDITIONAL AFFIDAVIT**

I, Mr. Godfrey E Dlima, Son of Elitor Dlima, 35 years of age, Indian National, Resident if H. No. 1064, Limathod wado, Thjvim, Bardez, Goa, Power of Attorney of Smt. Viola Lawrence, daughter of Late Victor Rodrigues, 84 years, American National, Presently residing at Flat 6, 11 Little



A handwritten signature in blue ink, appearing to be "G. E. Dlima".

Hackets, Havant, Hampshire, United Kingdom, PO95AU, the Petitioner abovenamed, do hereby on solemn affirmation make oath and state as under: -

1. The present affidavit is filed as per the leave granted by this hon'ble Tribunal vide its order dated 6<sup>th</sup> June, 2025.
2. The present affidavit be read in continuation to the application of Condonation of Delay bearing I.A.no.133/2025 in Appeal no 80/2025.
3. It is stated that the impugned order i.e. 21/03/2024 passed by the Respondent No. 1 was known by the Applicant pursuant to news article published in Local Dairy "The Goan" web edition.
4. That on 8<sup>th</sup> May, 2024 the Applicant filed review application before the Respondent no. 1.
5. That on 25<sup>th</sup> July, 2024 the Respondent no.1 was pleased to dismiss the review application, which was assailed before the hon'ble High Court of Bombay at Goa vide Writ Petition no. 637/2024.
6. That on 1<sup>st</sup> October, 2024 the Hon'ble High Court of Bombay at Goa was pleased to allow the Applicant to



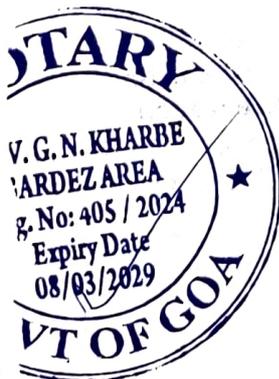
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either apply for impleading himself as a party in the appeal pending before this Tribunal or with the leave of the NGT to file an appeal.

7. That on 28<sup>th</sup> November, 2024 the Applicant approached this Hon'ble Tribunal with an application of Intervention bearing I.A. 310/2024 (WZ).
8. That on 10<sup>th</sup> February, 2025 this Hon'ble tribunal was pleased to dismiss the Intervention application with an observation which reads as follows:

*“ 10. In view of the above mentioned law laid down by the Hon'ble Supreme Court, it appears that applicant / Intervener were at liberty to move an appeal against the impugned order passed by respondent No.1- GCZMA independently, subject to the same being within limitation ”.*

9. That the Applicants upon deliberations and further legal advice on the Said Order coupled with the merits of the matter has decided to file the present Appeal, hence the time from 10<sup>th</sup> February, 2025 upto 4<sup>th</sup> March, 2025 was consumed for the aforesaid reason.



10. I say that what is stated in Paragraphs 1, 2, 3, 4, 5, 6, 7, 8 9 and 10 are matters of record and true to my personal knowledge.

11. I say that what is stated in the foregoing paragraphs is true to my own knowledge.

Solemnly affirmed at Mapusa

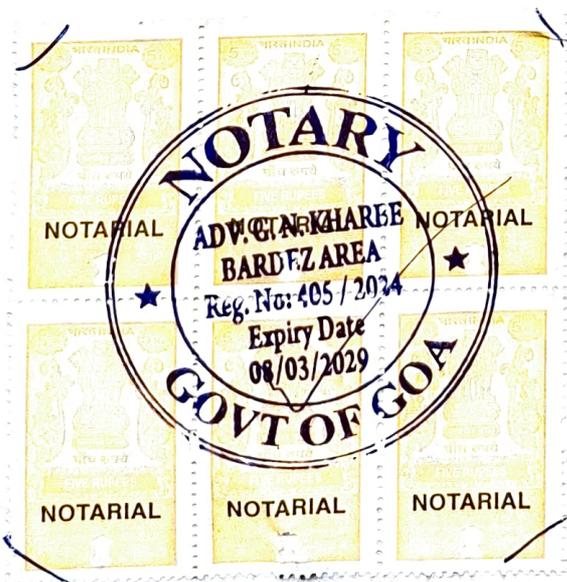
On this 19<sup>th</sup> day of June, 2025



Deponent  
Identified by Aadhaar card No.  
8825 8684 9054

Explained Read over and Identified by me

Adv. for the Appellant



Solemnly affirmed  
before me by Mr. Godfrey  
E Dlinua  
Who is identified by Aadhaar  
card No. 8825 8684 9054

Adv. Gandhari N. Kharbe  
Notary For Bardez Area  
Date: 20/06/2025  
Reg: 4395/2025